

(a) whether a very large number of commercial hoardings/advertisement boards have been put up at different traffic crossings in Delhi and in front of historical monuments and public buildings of cultural significance and also on the rooftops;

(b) whether these hoardings violate the principles and norms laid down by the Delhi Urban Art Commission;

(c) if so, the details thereof; and

(d) whether the Government have issued or proposed to issue a directive to the Delhi Urban Art Commission to ensure that all illegal hoardings are removed and defacing of the Capital's landscape is prevented?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU): (a) to (d) The information is being collected and will be laid on the Table of the Sabha.

[English]

12.02 hrs.

SHRI SURESH KALMADI (PUNE): Sir, you have stated that you have taken the comments of the Home Minister. What is the Home Minister's statement?

MR. SPEAKER: The Home Minister has already written to me saying that he is ready with a statement. At 2 of the Clock, the Home Minister will make a statement. The Motion under Rule 184 will be discussed as decided by the Business Advisory Committee tomorrow.

(Interruptions)

SHRI PRAMOD MAHAJAN (MUMBAI-NORTH EAST): Sir, what did you tell about the Adjournment Motion?

MR. SPEAKER: I have admitted the Adjournment Motion.

SHRI PRAMOD MAHAJAN: Allow me, please. As far as the Adjournment Motion is concerned, I do not think it will be proper for the Business Advisory Committee to decide it tomorrow as to when the House should be adjourned. The Adjournment Motion itself says that immediately all the business should be adjourned and it should be discussed. According to the Rules, maximum, it should be discussed at 4 of the Clock today itself. But you cannot postpone it till tomorrow.

MR. SPEAKER: I know of it. But the question of allocation of time at all that come. If you cooperate with me, I will help you. I do not want to take an arbitrary decision about the allocation of time. In the Leaders' meeting, it was agreed that we would, later on, discuss about the question of allocation of time.

[Translation]

SHRI RAJESH RANJAN ALIAS PAPPU YADAV (PURNIA): Mr. Speaker, Sir, I have also given a notice regarding Bihar.

[English]

MR. SPEAKER: I have received your notice. I will give consideration to your notice also.

[Translation]

SHRI RAJIV PRATAP RUDY (CHHAPRA): Mr. Speaker, Sir, you have said that the hon. Home Minister would be replying at 2.00 P.M. Please ask him to give a reply about the attack on two Union Ministers in Bihar.

[English]

DR. MURLI MANOHAR JOSHI (ALLAHABAD): Sir, if the Adjournment Motion has to be taken up first, you may decide about the time. But in order of precedence, the Adjournment Motion should take precedence over other matters. It should be taken up first whenever it is taken ... (Interruptions)

MR. SPEAKER: It will be taken up tomorrow. I do not mind having a meeting of the Business Advisory Committee today itself if all the Parties agree to it. I think tomorrow is fine.

(Interruptions)

DR. MURLI MANOHAR JOSHI: Sir, I think, after the Question Hour, the Adjournment Motion should be taken up tomorrow. Will you agree?

MR. SPEAKER: The Adjournment Motion takes precedence over any other Motion. It is understood.

[Translation]

SHRI RAMASHRAYA PRASAD SINGH (JAHANABAD): Mr. Speaker, Sir, I have also given a notice regarding Adjournment Motion.

[English]

MR. SPEAKER: I have your notice of Adjournment Motion also.

(Interruptions)

MR. SPEAKER: Shri Ramashraya Prasad Singh, I have received your notice of Adjournment Motion also. I am examining it. I will let you know on this issue later on.

(Interruptions)

SHRI PRITHVIRAJ D. CHAVAN (KARAD): Sir, the Dalits' matter is very important ... (Interruptions) The matter of Bombay Police firing on the Dalits is very important. It must be discussed immediately. It is an unprecedented situation. It is not like any other matter. The Dalits throughout the country are agitating over this issue. So, please take it up immediately. We have requested for the suspension of Question Hour ... (Interruptions)

MR. SPEAKER: I know the importance of it.

SHRI PRITHVIRAJ D. CHAVAN: Take up that Motion immediately under Rule 184, please. It is very important ... (Interruptions)

MR. SPEAKER: I know the importance of it. But we cannot take up two matters at a time. An Adjournment Motion has precedence.

SHRI PRITHVIRAJ D. CHAVAN: This is a Dalits issue which is more important. The *Dalits* are very seriously concerned about the situation. It is an unprecedented situation ...*(Interruptions)*

MR. SPEAKER: I will put it to the Business Advisory Committee.

*(Interruptions)*

*[Translation]*

SHRI MOHAMMAD ALI ASHRAF FATMI (DARBHANGA): Mr. Speaker, Sir, we have an objection that our party was not invited to the meeting of senior leaders convened by you yesterday, while we had given in black and white that ours was a separate group. Our advice was not sought. The matter of Bihar and Maharashtra has been raised here. I want to know the number of times the discussion on Bihar would be held ...*(Interruptions)*

SHRI G. VENKAT SWAMY (PEDDAPALLY): Mr. Speaker, Sir, You asked us to leave the well. We co-operated with you and left the well. In my opinion, the killing of dalits in Mumbai is a very serious matter. I would like to request you to take up this matter first and thereafter, the Adjournment Motion ...*(Interruptions)*

*[English]*

MR. SPEAKER: Shri Venkat Swamy, I have to go as per the rules. Your Motion is under Rule 184 and their Motion is for adjournment. I have accepted both the Motions. But according to the rules, an Adjournment Motion has to take precedence. If you want to discuss it on the same day, I do not mind sitting here till late at night. You can dispose of the first one and discuss the other one on the same day. It will depend on the House. Your Motion is under Rule 184. Shri Sharad Pawar, may I also inform you that your Motion has to be slightly modified. We will sit together on that.

*[Translation]*

SHRI G. VENKAT SWAMY: We are cooperating with you. You are requested to allow discussion on the atrocities committee on Dalits, otherwise we would disrupt the proceedings of the House ...*(Interruptions)*

SHRI NIRMAL KANTI CHATTERJEE (DUMDUM): In the fiftieth year of our Independence we are witnessing this birth of *Dalit* Movement. They are marching ahead with this atrocity in the fiftieth year of our Independence. So the Adjournment Motion has to take precedence ...*(Interruptions)*

MR. SPEAKER: Shri Banatwalla, when we discussed the matter in the meeting of the leaders of political parties, you had not by then given your notice. Your notice was received subsequently. I had to take cognisance of the first.

An Adjournment Motion takes precedence over other matters. If it is accepted, it is accepted by the House.

*[Translation]*

SHRI SHARAD PAWAR (BARAMATI): The atrocities committee on *Dalits* and the murders which took place there, are not only limited to Mumbai. There are reports of such incidents at Nagpur, Wardha, Sangli and Gujarat as well. The Govt. Should pay its attention to it because it is the constitutional responsibility of the Government. Therefore, it is very necessary that priority should be given to the discussion on *Dalits* ...*(Interruptions)*

*[English]*

MR. SPEAKER: I do not think that we can go to that. I have decided it. Shri Sharad Pawar, you have given notice under Rule 184. I have accepted it. It is not my fault.

*[Translation]*

SHRI G. VENKAT SWAMY: Discussion on *Dalits* should be held first. Thereafter, we can take up his Adjournment Motion ...*(Interruptions)* *Dalits* of entire India are looking towards you ...*(Interruptions)*

*[English]*

SHRI NIRMAL KANTI CHATTERJEE: Adjournment Motion has nothing to do with the BAC ...*(Interruptions)*

SHRI SOMNATH CHATTERJEE (BOLPUR): Mr. Speaker, Sir, the issue of Maharashtra *dalits* is an issue concerning the nation as a whole. We are not minimizing corruption. But a large section of the people of this country are affected due to the atrocities on *dalits*. They are apprehensive and agitated. This is a very burning issue of Maharashtra ...*(Interruptions)*

*[Translation]*

SHRI LALMUNI CHAUBEY (BUXAR): Mr. Speaker, Sir *Dalits* are being murdered in Bihar ...*(Interruptions)*

*[English]*

SHRI SOMNATH CHATTERJEE: The Adjournment Motion on it, I understand, has been given notice of according to the rules. Therefore, as there is an Adjournment Motion on this situation, I appeal to you to please admit that and discussion should start on it first. Priority should be given to it without minimizing the issue of corruption. It is a very serious situation concerning several States and all sections of the people in this country who feel deprived should be given an assurance of their protection. That is why I appeal to you to take it up first.

SHRI BASU DEB ACHARIA (BANKURA): Sir, there are two Adjournment Motions ...*(Interruptions)*

*[Translation]*

SHRI LALMUNI CHAUBEY: Their intentions are not clear. We are supporters of *Dalits* and we would not allow atrocities on *Dalits* ...*(Interruptions)* Mr. Speaker, Sir, the

Adjournment Motion is taken up after suspending the whole business of House ...*(Interruptions)*

MR. SPEAKER: I have given the floor to Shri Banatwalla only.

SHRI G.M. BANATWALLA (PONNANI): Mr. Speaker, Sir, you may take your decision. Whatever decision you will take, that will, of course, be accepted by me. You may take any decision and your decision will be accepted by me. But the thing is that on the question of Maharashtra, I have given a notice of Adjournment Motion and yesterday also, before you, I was pleading that Maharashtra be given the necessary precedence because of the specific constitutional requirement and the responsibility that is placed upon the State for the protection of the *dalits*. The question of *dalits*, the question of weaker sections is a matter of specific mention in the Constitution. Article 46 specially places a responsibility upon the States for the protection of the *dalits*.

MR. SPEAKER: Anyway, the matter is closed now. Nothing more than that is required at this stage.

SHRI G.M. BANATWALLA: Sir, my Adjournment Motion should be considered and given precedence over any other matter ...*(Interruptions)*

SHRI BASU DEB ACHARIA: Sir, what is your ruling on this? ...*(Interruptions)*

SHRI NITISH KUMAR (BARH): Sir, I am on a point of order ...*(Interruptions)*

MR. SPEAKER: Now, it is over on this issue.

*[Translation]*

SHRI PRAHLAD SINGH (SEONI): Sir, Jabalpur in Madhya Pradesh was rocked by a devastating earthquake on May 22nd, which claimed several lives and damaged property on a large scale. But the loss of lives in the States rocked by earthquake has not been taken seriously ...*(Interruptions)*

*[English]*

MR. SPEAKER: Those who have given notices will get a chance.

*[Translation]*

SHRI PRAHLAD SINGH: Although this devastating earthquake has caused heavy damage and several lives have been lost yet it has not been taken seriously by the Jabalpur administration. It has rather overlooked it. This negligence may further aggravate the crisis and resulting in unimaginable loss of lives in future.

12.15 hrs.

(SHRI P.M. SAYEED *in the Chair*)

Mr. Chairman, Sir I hold the administration responsible for all this. The Madhya Pradesh Govt. did not extend any help. We had invited the hon. Prime Minister to visit the place and he did go there only then. I hold the hon. Prime

Minister also guilty for not taking any action against the apathy shown by the State Govt. Though the hon. Prime Minister visited there, proper review of the situation was not done thereafter and the seriousness of the earthquake was not considered. I, through you would like to draw the attention of the House towards the inaction of the Madhya Pradesh Govt. which the hon. Prime Minister has tried to protect. At first, Madhya Pradesh Govt. believed that only 300 villages were affected by this calamity but today, it believes that 3000 villages have been affected. It proves that the tragedy is increasing day by day and today, entire Jabalpur is affected ...*(Interruptions)*

SHRI PRITHVIRAJ D. CHAVAN: Please take up this issue. You must decide on the Adjournment Motion. It must be discussed today. The dalit issue should be allowed. ...*(Interruptions)*

SHRI P.R. DASMUNSI (HOWRAH): Mr. Chairman, Sir, no business can be more important than the business of the issue relating to dalits. This issue should be given precedence over all other issues. ...*(Interruptions)* It is a State sponsored terrorism against dalits in the State of Maharashtra. How can other issues be given precedence? Nothing can be more important than this issue. ...*(Interruptions)*

*[Translation]*

MR. CHAIRMAN: Please sit down.

*(Interruptions)*

SHRI G. VENKAT SWAMY: Sir, I have drawn the attention of the House towards very serious matter ...*(Interruptions)* we would not allow the House to be run in this manner ...*(Interruptions)*

MR. CHAIRMAN: Please sit down.

*(Interruptions)*

SHRI RAJESH RANJAN ALIAS PAPPU YADAV (PURNIA): Mr. Chairman Sir, in Bihar ...*(Interruptions)*

MR. CHAIRMAN: I did not permit you, please sit down.

*[English]*

I am standing here. So, you must sit down.

*(Interruptions)*

MR. CHAIRMAN: I have to conduct the House. Do not shout. I have not given you the permission.

*(Interruptions)*

MR. CHAIRMAN: Hon. Members, hon. Speaker has already given a ruling on the question of admissibility of the Adjournment Motion and also on the Motion under rule 184. I am not going to review it; I am not entitled to do it.

I am going to call all hon. Members who have already been given notice for raising matters during Zero Hour. Hon.